

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

RAJYA SABHA
UNSTARRED QUESTION No-1066
ANSWERED ON- 13/02/2025

IMPLEMENTATION OF e-COURTS PROJECT IN ODISHA

1066 SHRI SUBHASISH KHUNTIA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the progress of the e-Courts mission mode project in Odisha;
- (b) the number of courts in the State that have been digitized and equipped with virtual hearing facilities;
- (c) the steps being taken to ensure access to e-Courts in rural and remote areas of Odisha; and
- (d) the funds allocated and utilized for implementing the e-Courts project in Odisha?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) : As per the information provided by the High Court of Orissa, the Information and Communication Technology (ICT) infrastructure of the High Court of Orissa, along with all courts in the District headquarters and at Taluka stations, is being developed under the e-Courts Project. Courts are being computerized, proceedings are being conducted via video conferencing (VC), and case records are being digitized to facilitate efficient judicial process.

As on date, 712 courts have been covered under e- Courts Project. In all these courts, Case Information System (CIS) software has been implemented and as a result, the stakeholders are able to view the status of their cases 24x7. e-Filing and e-Payment have been enabled for all these courts. 6,876 advocates and 494 litigants (party-in-person) have been registered under the e-filing portal and 76,728 cases have been e-filed. 2,27,99,629 documents

in new cases and 2,89,93,779 documents in existing cases have been e-filed through e-filing portal. 154 court complexes have been provided with Multi Protocol Label Switching (MPLS) connectivity. 117e-SewaKendras have been established across the State.

All the criminal courts have been integrated under Inter-operable Criminal Justice System (ICJS). As on date, 15,18,906 FIRs and 8,27,556 chargesheets have been consumed by different courts under ICJS.341 courts in the district judiciary and 18 courts in the High Court are functioning paperless.Court proceedings of 4 benches in the High Court are being live streamed for being viewed by the general public and all the district court websites have been migrated to Secure, Scalable and Sugamya Website as a Service (S3WaaS) platform.

National Service and Tracking of Electronic Processes (NSTEP) has been implemented in the district courts of Odisha.869 mobile phones have been procured and distributed under the e-Courts project for electronic service of summons.Virtual courtshave been established for traffic challan cases arising in the Cuttack-Bhubaneswar Commissionerate area, on a pilot basis.

Further, substantial progress has been made in the field of digitization both in the High Court and district courts. 4,28,23,709 pages in the High Court and 10,97,46,629 pages in the district courts have been digitized as on 31.12.2024.

e-Committee, Supreme Court of India has made provision for the Judiciary of Odisha for migrating to cloud technology and has provided adequate cloud storage in National Government Cloud Services i.e. Meghraj 2.0. Solar power facility is under process of installation at 73 locations for ensuring seamless availability of ICT infrastructure.

Necessary training and awareness initiatives are being undertaken regularly for the stakeholders i.e. judges, judicial officers, advocates, judicial staff, advocates clerks, technical persons, etc. Necessary budgetary funds are provided in the e-Courts project under the head “Capacity Building” for creating awareness among the stakeholders and for change management.

(b): As per the information provided by the High Court of Orissa, 341 courts in the district judiciary have been digitized across the State. All the courtrooms, including those in High Courts, district courts and taluka courts in the State of Odisha have been provided with ICT hardware, such as, desktop computers, all-in-one PCs, cameras and speaker-microphone systems etc. for virtual hearing.

(c): As per the information provided by the High Court of Orissa, all the courts in rural and remote areas of Odisha are being covered under the e-Courts Project and are continuously

upgraded with necessary ICT infrastructure. Essential equipments are provided to enable computerization, digitization and video conferencing-based proceedings and to access e-Courts.

(d): The Financial Progress in Odisha with respect to eCourts Phase-III is as under:

Financial Year	Fund Allocated (in Rs.)	Fund Utilized (in Rs.)
2023-24	9,78,51,908/-	6,77,30,521/-
2024-25*	58,48,43,036/-	29,94,43,518/-

*As on 07.02.2025
